

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

22.

IA-1380/2023 in C.P. (IB)/271(MB)2021

CORAM:

SHRI PRABHAT KUMAR  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 18.05.2023

NAME OF THE PARTIES: Tata Capital Financial Service Ltd.  
Vs  
High Ground Enterprise Ltd.

SECTION: 7, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

The Court is convened through Video Conference.

1. Mr. Nausher Kohli a/w Mr. Shantanu Derhgawen i/b SDA & Partners, Ld. Counsel for the Applicant in IA-1380/2023 present. Ms. Smriti Shahani a/w Mr. Yash Pandya i/b M. V. Kini Law Firm, Ld. Counsel for the Respondent in IA-1380/2023 present. Ms. Ashrita Anand Chindarkar i/b Katariya & Associates, Ld. Counsel for the Financial Creditor present.
2. Counsel for the Respondent submits that while uploading the reply in DMS portal, it came to be known that the applicant has not added the respondent in IA-1380/2023 as party on the DMS portal. In the absence of this, the Counsel for the Applicant as well as the registry are directed to do the necessary act so as to enable the Respondent to e-file the reply, within one week.
3. **IA-1380/2023:** List this matter on **07.06.2023**.

Sd/-  
PRABHAT KUMAR  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)